(ii) Annual Accounts of the Indian Airlines Corporation for the year 1961-62, together with the Audit Report thereon.

[Placed in Library. See No. Lt-1236/63 for (i) and (ii)].

BUDGET ESTIMATES (1963-64) OF THE INDIAN AIRLINES CORPORATION AND AIR INDIA CORPORATION AND RELATED PAPERS

SHRI AHMED MOHUDDIN: Sir, I also beg to lay on the Table a copy each of the following papers, under sub-rale (5) of rule 3 of the Air Corporations Rules, 1954:—

- I. (i) Summary of the Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1963-64. [Placed in Library See No. LT-1237/63].
- (ii) Summary of Actuals for the year 1961-62, Budget Estimates and Revised Estimates for 1962-63 and Budget Estimates for 1963-64 under Capital of the Indian Airlines Corporation. [Placed in Library. See No. LT-1238/63].
- "II. (i) Summary of Budget Estimates for Revenue and Expenditure of the Air-India Corporation for the year 1963-64. [Placed in Library. See No. LTi-1239/63],
 - (ii) Summary of Actuals for the year 1961-62, Budget Estimates and Revised Estimates for 1962-63 and Budget Estimates for the year 1963-64 under Capital of the Air-India Corporation. [Placed in Library. See No. LT-1240/63].

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICUL-

TURE (SHRI A, M. THOMAS): Sir, i beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 680, dated the 18* April, 1963. [Placed in Library. See No. LT-123 5/63],

on the Table

ELEVENTH REPORT OF TH« PUBLIC ACCOUNTS COMMITTEE (1962-63)

SHRIMATI K. BHARATHI (Kerala): Sir, I beg to lay on the Table a copy of the Eleventh Report of the Public Accounts Committee (1962-63) on para 57 of Audit Report (Defence Services) 1960 and action taken ₀n the outstanding recommendations of the Committee relating to the Defence Services Accounts.

ATTORNEY-GENERAL'S OPINION ON THE CONSTITUTIONAL VALI-DITY OF THE COMPULSORY DE-POSIT BILL, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, . . .

SHRI BHUPESH GUPTA (West Bengal): Sir, on a point of order. I understand the Attorney-General is personally appearing before the other House to place his opinion in regard to this matter. Under the Constitution both the Houses have the same status, that is to say, under articles 76 and 88 of the Constitution which deal with the powers and duties of the Attorney-General he can come to this House and he has the right also to be here. I do not see why the statement should be read out in this House whereas it should be made in the other House. I can understand that the Attorney-General cannot appear before both Houses simultaneously. Therefore if that House has precedence of hearing the Attorney-General